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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.NO.810/97

Date of Order: 2.7.97

BETWEEN :

A.Siva Rama Krishna

.. Applicant.

AND

Union of India rep. by :-

1. The Chairman, Telecom Commission,  
New Delhi.
2. Member Finance, Telecom, Commission,  
New Delhi.

3. Chief General Manager, Telecommunications,  
A.P.Telcom Circle, Hyderabad.

.. Respondents.

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Counsel for the Applicant

.. Mr. K.S.R.Anjaneyulu

Counsel for the Respondents

.. Mr. V.Vinod Kumar

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

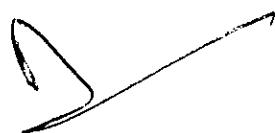
JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Heard Mr.K.S.R.Anjaneyulu, learned counsel for the applicant and Mr.V.Vinod Kumar, learned standing counsel for the respondents.

2. The applicant in this OA wrote the examination for the post of Junior Accounts Officer in the year 1989. Later also he wrote the examination in the year 1990. In view of the judgement of this Tribunal in OA.864/89 on 24.12.91 (A-6) the applicant submits that he has became eligible for promotion



in the year 1989 examination itself. Respondents have also issued the letter No.10-9/89-DE, dt. 7.2.92 (A-7) announcing the result of the 1989 examination placing him at the Sl.No. 53 A for promotion. Inspite of that, the applicant submits that he was not promoted to the post of Accounts Officer on the basis of the examination held in 1989 adhering to the seniority of the applicant as shown in Annexure-7 & 8 letter. In this connection the applicant had submitted a representation dt. 8.8.96 (A-10) requesting R-2 to issue orders promoting him to the cadre of A.A.O. on regular basis as per his seniority since 30 of his juniors in the JAO Part-II of November 1989 batch were promoted. He followed it up with another representation dt. 24.3.97 (A-11). The learned counsel for the applicant submits that no reply has been received for those representations.

3. This OA is filed for promotion to the said post as prayed for in the representations quoted above.

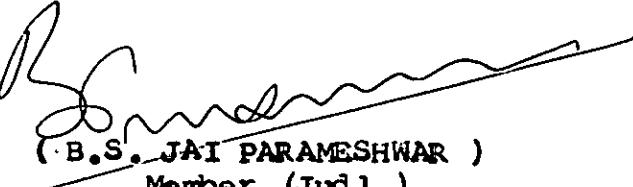
4. The applicant now submits that the result of the examination for 1989 and 1990 are dealt in two different files. Hence it may be possible that the two files may not have been connected resulting in the omission of his name. But such submission has to be examined from the records. In any case the applicant having submitted a representation should get a suitable reply. If by mistake he has not been promoted the same should be corrected. ~~If he has not been promoted the same should be corrected.~~ If he has not been promoted on other valid grounds then he should be informed of the same. This will enable the applicant to examine his case on the basis of the reply and take further action as deemed fit. In view of that we are of the opinion that a direction to R-1 and 2 to dispose of his representation quoted above will be appropriate at the present juncture. No doubt the applicant can agitate appropriately if necessary if his representations are rejected.

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.. 3 ..

5. In view of the above R-1 and 2 are directed to dispose of the representations of the applicant dt. 8.8.96 and 24.3.97 in accordance with the law quickly in any case within 3 months from the date of receipt of a copy of this order.

6. The OA is ordered accordingly. No costs.

7. Registry should send a copy of this OA along with judgement to R-1 and 2.

  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

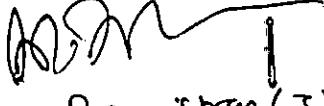
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( R. RANGARAJAN )  
Member (Admn.)

Dated: 2nd July, 1997

( Dictated in Open Court )

sd

  
Dr. Deepa (S)

**Copy to:-**

1. The Chairman, Telecom Commission, New Delhi.
2. Member Finance, Telecom Commission, New Delhi.
3. Chief General Manager, Telecommunications, A.P.Telcom Circle, Hyd.
4. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
5. One copy to Sri. V.Vinod Kumar, Addl. CGSC, CAT, Hyd.
6. One copy to Deputy Registrar(A), CAT, Hyd.
7. One spare copy.

Rsm/-

24/7/97 (6)

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED 27/7/97

ORDER/JUDGEMENT

M.A./R.A./C.A. NO.

D.A. NO.

27/7/97

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

